

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

765/252 (ND)/2019

IN THE MATTER OF

Vasu Crop Science Pvt. Ltd & Others

...PETITIONER

VS.

ROC Delhi & Haryana

...RESPONDENT

SECTION

Under Section 252

Order delivered on 07.01.2020

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Shri K.K. Vohra

Hon'ble Member (Technical)

For the Petitioner/FC : Mr. Ashish Middha & Mr. Purav Middha Advocates

For the Corporate Debtor :

For the Intervener : Mrs Sweety Khattar Kumar AROC Delhi

ORDER

Counsel for the applicant is present. AROC is present. He is directed to file the report in order to demonstrate that the relevant provisions of the companies Act were followed while striking off the name of the applicant company.

Put up on 17.2.2020.



(K. K. VOHRA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)